

ORDER- SHEET FOR MAGISTRATE'S RECORDS


DISTRICTS:- Bongaigaon
IN THE COURT OF

No SPL CR 305/16

of 200

of

Versus

Sl. No.	Date	O R D E R	SIGNATURE
	30-12-17	<p>Accused Aman Ali is absent without steps.</p> <p>Summons issued to the accused returned with report that the V.D.P., Secretary of the area mentioned in the summons, issued against the accused, that the accused Aman Ali was residence of that area, but three years ago, he left the place and went somewhere and he does not know about the address.</p> <p>Perused the case record.</p> <p>The case is pending since 2011.</p> <p>I have also gone through the Section 87 of Cr.P.C.</p> <p>It is to be noted that attendance of the accused is necessary for the trial, but till now the case is pending due to non-appearance of the accused.</p> <p>Hence, issue warrant of arrest against accused Aman Ali and the case is adjourned/filed till the execution of the warrant of arrest or till the appearance of the accused, whichever is earlier.</p> <p>Keep a record of the case in the long pending case register.</p> <p>Also send copy of this order to the Hon'ble Gauhati High Court for information.</p> <p>B.A. shall do the needful.</p>	<p style="text-align: right;"> Special Railway Magistrate Bongaigaon, Assam</p>